

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4496/2023

(Arising out of impugned final judgment and order dated 21-03-2023 in CRLMN No. 74217/2022 passed by the High Court Of Judicature At Patna)

ADITYA KUMAR

Petitioner(s)

VERSUS

THE STATE OF BIHAR &amp; ANR.

Respondent(s)

(IA No.72128/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72129/2023-EXEMPTION FROM FILING O.T. )

Date : 12-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Ms. Lalit Mohini Bhat, Adv.  
Mr. Ashish Batra, AOR  
Mr. Siddharth Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the court made the following  
O R D E R

Issue notice returnable within six weeks.

Dasti service, in addition, is permitted.

Learned counsel for the petitioner is permitted  
to serve the Standing Counsel for the State.

Considering the facts and circumstances, no  
coercive action shall be taken against the  
petitioner, in the meantime.

(Geeta Ahuja)  
Assistant Registrar-cum-PS

(Beena Jolly)  
Court Master